

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 105 of 2021

In the matter of:

Neelkanth Medicare Pvt. Ltd.

....Appellant

Vs.

ICI Healthcare Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Vijay Nair and Mr. Shubham Paliwal, Advocates.

Respondent: Ms. Manisha Shah, Advocate.

ORDER
(Through Virtual Mode)

15.03.2021: Ms. Manisha Shah, Advocate appears on behalf of Respondent. She seeks and is allowed two weeks' time to file reply affidavit along with her Vakalatnama. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter. Short written submissions not exceeding three pages supported by compilation of relevant judgments may also be filed along with the pleadings. Learned Counsel for the Appellant may furnish copy of complete set of Appeal paper-book to learned Counsel for the Respondent during the course of day.

Post the matter 'for admission (after notice)' before Court No.III on **15th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/NN